

**Central Administrative Tribunal
Principal Bench**

**CP No.617/2016
IN
OA No.4473/2013**

New Delhi, this the 17th April, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mrs. P. Gopinath, Member (A)**

S.M. Matloob
I-102, Batla House, Jamia Nagar
New Delhi-110025.Applicant

(By: Applicant in person)

Versus

Shri Amarendra Khatua, DG, ICCR
Azad Bhawan, ITO
New Delhi-110001.Respondent

(By Advocate: Shri M.K. Bhardwaj)

ORDER (ORAL)

Justice Permod Kohli, Chairman :-

Shri M.K. Bhardwaj, learned counsel appearing for the respondent has produced a copy of communication addressed to the applicant dated 13.04.2017 whereby he was informed about the payment of pension and other wages for the period commencing from 22.05.2004 upto 01.06.2014. Even prior to this communication, vide letter dated 26.06.2015, the applicant was informed about the payment of 50% dues which *inter alia* include

the dues upto 26.06.2015 amounting to Rs.5,93,558. Now by virtue of the letter dated 13.04.2017, the entire wages, as per the directions of the Hon'ble Supreme Court, have been paid.

2. The only direction of this Tribunal was for setting aside the compulsory retirement without any wages. Ultimately, the applicant succeeded before the Hon'ble Supreme Court and 100% wages have been ordered to be paid. As noticed in the last order, all wages already stand paid. Nothing survives in this petition. Contempt proceedings dropped.

(P. Gopinath)
Member(A)

(Justice Permod Kohli)
Chairman

/vb/